

MR. DEPUTY CHAIRMAN: I have allowed you. Please go on. आप बोलिए, आपका रिकार्ड में जाएगा, दूसरों का नहीं जाएगा।

श्री रामविलास पासवान : सर, बिहार सरकार के द्वारा भारत सरकार के फंड में 12 हजार करोड़ का जो * हुआ है, अनियमितता बरती गई, इस पर मैं ध्यान खींचना चाहता हूँ। “नरेगा” के अन्तर्गत, “मिड-डे मिल्स” के अन्तर्गत, अनुसूचित जाति और जनजाति के कल्याण के लिए यह जो पैसा दिया गया, “इन्दिरा आवास” के लिए जो पैसा दिया गया, उसमें 12 हजार करोड़ का * हुआ है। सी.बी.आई. की ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Only what Shri Ram Vilas Paswan says will go on record.

श्री रामविलास पासवान : सर, बिल बनाकर के, डी.सी. बिल बनाया जा रहा है, पेट्रोमैक्स जलाकर के गड़बड़ी की जा रही है। ...(व्यवधान)... सर, रिपोर्ट में दिखलाया गया है कि एक औरत ने दो महीने में पांच बार बच्चे को जन्म दिया है और उसका पैसा उठाया गया है! ...(व्यवधान)... कहीं 12 दिन में एक औरत बच्चे को जन्म देती है और यह बिल में दिया गया है! वे कहते हैं कि भारत सरकार बिहार मॉडल को फॉलो करे, मतलब 12 दिन में औरत के बच्चा पैदा करवा दे। ...(व्यवधान)... सर, इतना ही नहीं हुआ है, जो एक-एक ट्रक का हिसाब दिया गया है, फलड एरिया में, बाढ़ के एरिया में जो ट्रक सामन लेकर गया था, उस ट्रक के बदले में स्कूटर का इस्तेमाल किया गया। ट्रक का कहीं पर पता नहीं है। ...(व्यवधान)... हजारों क्विंटल अनाज का पता नहीं। ...(व्यवधान)... सर, जब इस मामले को उठाया गया, तो कांग्रेस की एक विधायिका को बुरी तरह से बेइज्जत किया गया। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Next is Mr. Mysura Reddy. (Interruptions) हो गया, हो गया। ...(व्यवधान)... अब झगड़ा खत्म हो गया। आप बैठ जाइए। ...(व्यवधान)... Nothing will go on record. ...(Interruptions)... आप बैठ जाइए। ...(व्यवधान)... पासवान जी, यह रिकार्ड में नहीं जाएगा। ...(व्यवधान)... यह रिकार्ड में नहीं जाएगा। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Mysura Reddy, your time starts now.

Installation of gates on the Babhali Project

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, thank you. I wish to bring a matter to the attention of the august House regarding the installation of gates on the Babhali violating the interim direction of the hon. Supreme Court. Sir, on 26.4.2007, it said, “Though the State of Maharashtra may go ahead with the construction of the Babhali barrage, it shall not install the proposed 13 gates until further orders.” Sir, the genesis of the Supreme Court interim direction is, on 3rd March 2006, the CWC took a decision and Mr. Jayaseelan informed the Chief Secretary of Maharashtra regarding the decision taken by CWC, “You will appreciate the construction of the barrage by the Government of Maharashtra in submergence areas of Andhra Pradesh without the due mutual agreement is violative of the inter-State agreement and, therefore, I request you to kindly intervene so that the construction of Babhali is not resumed till the matter is pending.” Based on this, when they were continuing, again an inter-State meeting

*Expunged as ordered by the Chair.

was convened on 4.4.2006 by the Minister of Water Resources. They passed a resolution saying that, "Till a technical committee submits its report the *status quo* in respect of activities of Babhali project shall be maintained and further construction work will not be done by the State of Maharashtra." When the situation is like this, the Government of Maharashtra is going ahead with construction of barrage and installation of the gates. So, there is no way for Andhra Pradesh. They filed a suit in the Supreme Court. The Supreme Court gave the above direction. Sir, even after the Prime Minister's intervention, even today, they are installing the gates on the Babhali. So, I would like to bring this fact to the notice of the august House. It is the onerous responsibility of the people who are holding the responsible Constitutional posts to uphold the integrity of the country and see to it that the laws and directions are strictly implemented in a true sense.

Sir, if such people take the law into their hands and dishonour the Supreme Court's interim direction and the directions of the statutory bodies, it will be detrimental to the Federal set up. ...*(Interruptions)*... And the integration of the country would be at stake, Sir.

SHRI BHARATKUMAR RAUT (Maharashtra): Sir, it is total distortion of facts. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It is over. ...*(Interruptions)*... It is over. Nothing will go on record.

SHRI BHARATKUMAR RAUT: *

MR. DEPUTY CHAIRMAN: Now, we take up the Calling Attention Motion. ...*(Interruptions)*... That is nothing. What can I do? There are disputes. ...*(Interruptions)*... Please sit down. Shri Shantaram Laxman Naik to call the attention of the Minister. ...*(Interruptions)*...

**CALLING ATTENTION TO THE MATTER OF URGENT PUBLIC
IMPORTANCE**

**Sale of vegetables and fruits injected with chemicals and adulteration of other food items posing
threat to human life**

SHRI SHANTARAM LAXMAN NAIK (Goa): Sir, I call the attention of the Minister of Health and Family Welfare to the sale of vegetables and fruits injected with chemicals and adulteration of other food items posing threat to human life.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Mr. Deputy Chairman, Sir, the hon. Member has called the attention of the House to the reports of sale of vegetables and fruits injected with chemicals in the various markets in the country and adulteration of other food items, posing a danger to the health of the citizens. Hon. Members are aware that the quality standards of food articles are prescribed

*Not recorded.